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(A)

OA 871/95

3

Serial
No. or
OrderDate of
Order

Order with Signature

67. ORDER DATED 11-04-2002.

Applicant a retired Station
Master/Deputy Station Superintendent,

has raised a claim of Over Time dues

for the period between 18.11.90 and
17.6.93 as given out in Annexure-A/3

dated 28.7.94. In the counter it has

been disclosed that such of the

periods during which the Applicant

proved to have worked, Over Time dues

have been paid vide Annexure-R/1.

It has also been disclosed by the

Respondents that for some of the

claims of the Applicant, nothing is

due to be paid as OT to the Applicant.

Respondents have also stated in their

counter that some of the OT vouchers

from 1990 to 1993 have been received,

and the payment has been arranged to
be paid to

the Applicant. Respondents have further

stated that the Applicant should

substantiate some of his claims of OT.

In the said premises, after

hearing the Advocate for the Applicant

and Mr. D.N. Mishra, learned Standing

Counsel for the Railways, this OA is

disposed of with a direction to the

Respondents (especially Respondent No.3)

to enter into an enquiry to find the

Counter not filed.

For orders pl.

Bench

M.P.O
28/7/96

Counter not filed.

For further orders

Bench

M.P.O
27/7/96

Counter filed.

For hearing.

Patra
16/8

Bench

For hearing.

P.W.
21/8

Bench

For hearing.

10/94

Bench

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		<p>genuineness of the claims of the Applicant and give him necessary relief within a period of three months from the date of receipt of a copy of this order. Respondents (Especially Respondent No. 3) are also directed to give a personal hearing to the Applicant in course of enquiry and should give adequate opportunity to the Applicant to cause production of the materials/particulars to substantiate his claim. The OT dues, as admitted by the Respondents, to be paid the Applicant, if not already paid, the same may be paid within a period of thirty days hence, which is hereby ordered.</p> <p>With the aforesaid observations and directions, the OA is disposed of. No costs.</p> <p><i>Yashpal</i></p> <p>MEMBER (JUDICIAL)</p> <p>20-11-2002</p> <p>Free copy of the order dt. 11-4-02 given to the both counsel Ranbir 1974</p> <p>Thgty S-0</p>